ing some ex-gratia payment to these hard pressed Central Government employees which may be offset against the rise in dearness allowance?

Shri Morarji Desai: What stands in the way is the incorrectness of the assumptions of my hon. friend that I have already said that all these things will be done. I never said all these things will be done. I have only said that the Government will take into consideration all these matters and will do whatever is reasonable. That is what Government has said.

12.37 hrs.

PAPERS LAID ON THE TABLE

Cost Account Records (Cycles) Rules

The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed): I beg to lay on the Table a copy of the Cost Account Records (Cycles) Rules, 1967, published in Notification No. G.S.R. 311 in Gazette of India dated the 11th March, 1967, under sub-section (3) of section 642 of the Companies Act, 1956. [*Placed in Library. See* No. LT-496/67].

Reports of Singareni Collieries Company & Coal Board

The Minister of State in the Ministry of Steel, Mines and Metals (Shri P. C. Sethi): I beg to lay on the Table:—

(1) (i) A copy of the Annual Report of the Singareni Collieries Company Limted for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under Sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above Company. [*Placed in Library. See* No. LT-497/67].

(2) A copy of the Annual Report of the Coal Board, Calcutta for the year 1964-65. [*Placed in Library. See* No. LT-498/67].

Report on Accounts of Textile Committe etc.

The Deputy Minister in the Ministry of Commerce (Shri Shaa Quareshi): I beg to lay on the Table:

(1) A copy of the Audit Report on the Accounts of the Textile Committee for the year 1965-66, under sub-section (4) of section 13 of the Textiles Committee Act, 1963.]*Placed in Library. See* No. LT-499/67].

(2) A copy of the Textiles Committee (Amendment) Rules, 1967, published in Notification No. G.S.R. 438 in Gazette of India dated the 1st April, 1967, under sub-section (3) of section 22 of the Textiles Committee Act, 1963. [*Placed in Library. See* No. LT-500/67].

(3) A copy of Notification No. S.O. 1722 published in Gazette of India dated the 15th May, 1967, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951. [*Placed in Library. See* No. LT-501/67].

(4) A copy of the Textiles (Production by Powerlooms) Control Amendment Order, 1967, published in Notification No. S.O. 1475 in Gazette of India dated the 29th April, 1967, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [*Placed in Library. See* No. LT-502/67].

(5) A copy of the Central Silk Board (Amendment) Rules, 1967, published in Notification No. G.S.R. 740 in Gazette of India, dated the 20th May,

[Shri Shafi Qureshi]

1967, under sub-section (3) of section 13 of the Central Silk Board Act, 1948. [*Placed in Library. See* No. LT-503/67].

(6) A copy of the Coir Industry (Amendment) Rules, 1967, published in Notification No. S.O. 1744 in Gazette of India, dated the 20th May, 1967, under Sub-section (3) of section 26 of the Coir Industry Act, 1953. [*Placed in Library. See* No. LT-504/67].

12.38 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh): With your permission, Sir, I rise to announce that Government Business during the week commencing 5th June, 1967, will consist of:—

(1) Reply of the Railway Minister.

(2) General discussion on the General Budget for 1967-68.

(3) Consideration and passing of the Anti-corruption Laws (Amendment) Bill, 1967.

श्री हुकम चन्द कछवाय (उज्जैन) : जो वक्तव्य अभी दिया गया है उस में उन्होंने एक बात को नहीं बताया है । देश में गोवध बन्द होना चाहिये इसको लेकर आन्दोलन चला था और चल रहा है । इस प्रश्न पर बड़ी उत्तेजना फैल रही है । मैं जानना चाहता हूं कि क्या सरकार इसके बारे में कोई बिल लाने जा रही है ताकि जो उत्तेजना फैली हुई है वह शान्त हो सके ?

एक और विषय की ओर मैं आपका ध्यान दिलाना चाहता हूं । पिछली लोक सभा में मैंने एक सवाल उठाया था और माननीय संसद् कार्य मंत्री का इस ओर ध्यान खींचा था । देश भर में अमर बत्ती बनाने वालों के बारे में कोई कानून नहीं है । मैं जानना चाहता हूं कि क्या सरकार अगर बत्ती बनाने वालों के लिए कोई कानून लाने का का विचार कर रही है ?

डा० राम सुभग सिंह : माननीय सदस्य को मालूम है कि जो विषय यहां आते हैं उनको बिजिनेस एडवाइजरी कमेटी में तय किया जाता है और आपके दल का प्रतिनिधि भी वहां है । उन्होंने वैसा कोई विषय वहां नहीं रखा । बाद में अगली बार जब इसको वहां रखा जाएगा तो बिजिनेस एडवाइजरी कमेटी इसको तय कर लेगी ।

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, मेरे-

खाद्य तथा कृषि मंत्री (श्री जगजीवन राम) : *गो रक्षा के सम्बन्ध में मैं सदन को* एक जानकारी देना चाहता हूं । सदन को मालूम है कि सरकार ने गोरक्षा महाभियान समिति से बातें करने के बाद यह निश्चय किया था कि एक कमेटी स्थापित की जाएगी जो इस प्रश्न पर विचार करके सरकार के पास अपनी सिफारिशें करेगी । सरकार ने इसके बारे में निश्चय कर लिया है और अब तक मैंने उस कमेटी की घोषणा भी कर दी होती लेकिन महाभियान समिति के लोगों ने सदस्यों के नाम देने के लिए कुछ समय मांगा है । जैसे ही उनके सदस्यों के नाम आ जाएंगे, कमेटी की घोषणा कर दी जाएगी ।

श्री कंवर लाल गुप्त (दिल्ली सदर) : क्या यह ठीक है कि समिति के कहा है कि उस से जितने सदस्यों के नाम मांगे गए हैं, उनकी संख्या थोड़ी है और सरकारी सदस्यों की संख्या ज्यादा है ? क्या संख्या के बारे में भी कोई झगड़ा है ?

श्री जगजीवन राम : जी नहीं । उस पर कोई झगड़ा नहीं है ।